## NATIONAL COMPANY LAW APPELLATE TRIBUNAL <u>NEW DELHI</u>

## Company Appeal (AT) (Insolvency) No. 595 of 2019

## **IN THE MATTER OF:**

Union Bank of India

Versus

Karur K.C.P. Packkagings Ltd.

...Respondent

...Appellant

Present:

For Appellant : Mr. Lzafeer Ahmad and Mr. Sujoy Chatterjee, Advocates

## ORDER

**30.05.2019** The Appellant has preferred this appeal against the order dated 26<sup>th</sup> April, 2019 passed by the Adjudicating Authority (National Company Law Tribunal), Single Bench, Chennai, which reads as follows:

"Counsel for the Applicant is present. It has been submitted that this Bench on 24.04.2019 has initiated the CIR process against the Corporate Debtor. Therefore, the Applicant is directed to file the claim before the IRP without making any delay. Accordingly, the application stands disposed of."

From the aforesaid order, it is clear that the Appellant is allowed to file the claim before the 'Interim Resolution Professional' and there is no cause of action to prefer this appeal under Section 61 of the 'Insolvency and Bankruptcy Code, 2016. At this stage, learned counsel for the Appellant sought permission to withdraw the appeal. We accordingly dismiss the appeal as withdrawn.

> [Justice S.J. Mukhopadhaya] Chairperson

> > [ Justice A.I.S. Cheema ] Member (Judicial)

> > > [Kanthi Narahari] Member (Technical)

/ns/gc

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